

SHRIMATI MALINI BHATTACHAR-  
AYA: But, nothing has been done so far.

MR. CHAIRMAN: This is not the right time to discuss that. The Bill is being introduced. If you have any objection to the introduction of the Bill you should have given a notice on that.

SHRIMATI MALINI BHATTACHAR-  
AYA: I would request the Government not to bring this amendment in a piecemeal manner; but to consider a wholesale revision of the Act.

MR. CHAIRMAN: The Minister may now introduce the Bill.

15.56 hrs.

BHOPAL GAS LEAK DISASTER (PROC-  
ESSING OF CLAIMS) AMENDMENT  
BILL\*

[English]

THE MINISTER OF STATE OF THE  
MINISTRY OF STEEL (SHRI SONTOSH  
MOHAN DEV): Sir, on behalf of Dr. Chinta  
Mohan, I beg to move for leave to introduce  
a Bill to amend the Bhopal Gas Leak Disas-  
ter (Processing of Claims) Act, 1985.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce  
a Bill to amend the Bhopal Gas  
Leak Disaster (Processing of  
Claims) Act, 1985".

*The motion was adopted*

SHRI SONTOSH MOHAN DEV: Sir, I  
introduce the Bill.

MR. CHAIRMAN: The House shall now  
take up matters under Rule 377.

15.57 hrs

MATTERS UNDER RULE 377

- (i) **Need to solve expeditiously the  
border dispute between Mahar-  
ashtra and Karnataka**

[English]

SHRI UDAYSINGRAO GAIKWAD  
(Kolhapur): The 35 years long pending bor-  
der dispute between Maharashtra and Kar-  
nataka is a matter of great public concern.  
The Union Government intends to solve the  
issue with the participation of both the Chief  
Ministers. But the inordinate delay has caused  
great resentment among the Maharashtra  
and Karnataka People. On the other hand one  
MLA in Karnataka has declared for self  
immolation on the Hutatma Day being or-  
ganised by Karnataka, under the banner of  
Maharashtra Ekikaran Samiti.

The Government while solving the is-  
sue must regard the village as a unit, so that  
justice may be done to both the States. I  
request the Union Government to take expe-  
ditious steps to solve the border dispute  
between Maharashtra and Karnataka.

SHRI PRITHVIRAJ D. CHAVAN  
(Karad): I associate myself with this request  
Sir.

SHRI RAM NAIK (Bombay North): Why  
you alone? The entire House.

- (ii) **Need to set up Railway Coach  
factory in Kerala**

SHRI P.C. CHACKO (Trichur): It has  
been the long pending demand of the Gov-